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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.704/KB/2019
CA(IB)1389/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2019, 10:30 A.M

Name of the Company		Neo Carbons Pvt. Ltd. Vs. Shankar Ferro Alloys Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Sudarshana Dulle (Adv.)	} For the Corporate Debtor	Dulle 24.10.2019.
2.	N. K. Mune		

N. K. Mune

1.	CS RAHUL PARASRAMPURIA, PCS	} For Applicant 1389/KB	<i>Rahul</i> 24.10.19
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1.	Sanchari Chakraborty	} For O.C.	S. Agarwal 24/10/19.
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2.	Sanchari Agarwal
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ORDER

Ld. Counsel for the operational creditor appears. Ld. Counsel for the corporate debtor appears. CA(IB) 1389/KB/2019 is filed by the Ld. Counsel for the operational creditor under section 12A of IBC stating that both the parties settled the matter. We heard both the Counsels. CoC is not formed. Hence, though corporate debtor is admitted in CIRP, we allow operational creditor to withdraw the matter invoking our power under rule 11 of NCLT Rules. This matter is settled. We heard the Ld. RP also. He submits that his fees and costs has been paid. In view of this, CP(IB) 704/KB/2019 alongwith the CA(IB) 1389/KB/2019 stand disposed off.

(Virendra Kumar Gupta)
Member (T)

(M. B. Gosavi)
Member(J)